COMMITTEE ON PAPERS LAID ON THE TABLE (2005-2006)

FOURTEENTH LOK SABHA

EIGHTH REPORT

[Action Taken by Government on the Recommendations/Observations made by the Committee on Papers Laid on the Table in their First & Third Reports (Fourteenth Lok Sabha)]

(Presented on 20 December, 2005)



LOK SABHA SECRETARIAT NEW DELHI

December, 2005/Agrahayana, 1927 (Saka)

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COMPOSITION OF THE COMMITTEE ON PAPERS LAID ON THE TABLE (2005-2006)

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- 15. Shri Bagun Sumbrai

SECRETARIAT

- 1. Shri John Joseph Secretary
- 2. Shri R.C. Ahuja Joint Secretary
- 3. Shri R.K. Bajaj Deputy Secretary
- 4. Shri J.V.G. Reddy Under Secretary

INTRODUCTION

- I, the Chairman of the Committee on Papers Laid on the Table, having been authorised by the Committee to present the Report on their behalf, present this Eighth Report on the action taken by Government on the recommendations/observations contained in the First and Third Reports (Fourteenth Lok Sabha) of the Committee on Papers Laid on the Table.
- 2. The Committee considered and adopted this Report at their sitting held on 13 December, 2005.

New Delhi;

December, 2005

Agrahayana, 1927 (Saka)

HANNAN MOLLAH,

Chairman,

Committee on Papers Laid on the Table.

REPORT

This Report of the Committee on Papers Laid on the Table deals with the action taken by the Government on the recommendations/observations contained in their First and Third Reports (14th Lok Sabha) which were presented to Lok Sabha on 2 December, 2004 and 18 March, 2005 respectively.

- 2. The First Report dealt with delay in laying Annual Reports and Audited Accounts of (i) Sangeet Natak Akademi, New Delhi; (ii) Jamia Millia Islamia, New Delhi; (iii) School of Planning & Architecture, New Delhi; and (iv) National Council for Promotion of Urdu Language, New Delhi.
- 3. The Third Report dealt with delay in laying Annual Reports and Audited Accounts of (i) Council for Advancement of People's Action and Rural Technology, New Delhi; (ii) Jammu & Kashmir Horticulture Produce marketing and Processing Corporation Ltd. Srinagar; (iii) National Judicial Academy, New Delhi; and (iv) Nehru Memorial Museum & Library, New Delhi.
- 4. Action Taken Notes have been received from the Government in respect of all the recommendations/observations contained in the above two Reports. Accordingly, a statement showing the action taken by the Government on the recommendations/observations contained in the First and Third Reports (14th Lok Sabha) is given in Appendix-I & II respectively. A scrutiny of these replies given by the Ministries indicates that the action taken or proposed to be taken by the Government in respect of some of the recommendations is either incomplete or not satisfactory. The Committee desire that final reply in respect of the recommendations for which only interim reply has been given by the Government, ought to be furnished to the Committee at the earliest.
- 5. The Committee will now deal with the action taken by the Government on some of such recommendations/observations in succeeding paragraphs.
- 6. The Committee had recommended in para no.4.11 (First Report) relating to delay in laying the documents of National Council for Promotion of Urdu Language, New Delhi as under:—
 - "It appears that the Ministry of Human Resource Development (Department of Secondary and Higher Education) have not laid down any schedule indicating targets dates for completion of each stage involved in finalisations and laying of the documents. The Committee urge that the Ministry should without delay formulate a time schedule fixing target dates for completion of various stages involved in preparation of Annual Report, and Audited Accounts., vis. compilation of annual accounts, preparation of annual report, completion of audit, approval for the Documents, completion of translation and printing, dispatch of papers to the Ministry and Completion of formalities in the Ministry. The Committee desire that the time schedule so prepared

should be made applicable not only to NCPUL but also to other bodies under the control of the Ministry."

The Ministry of Human Resource Development (Department of Secondary and Higher Education) in their action taken reply (dt. 1 August, 2005) have stated as under:—

"As regards the fixation of time schedule for the completion of each stage involved in finalisation and laying documents is concerned all organisations under the Language Bureau have been instructed to follow the time schedule to ensure timely submission of annual report and audited accounts to the Parliament."

- 7. The Committee are not convinced with the reply and regret to point out that the details of the time schedule for completion of each stage of the finalisation of the documents of NCPUL and other bodies under the control of the Ministry of Human Resource Development have not been furnished by the Ministry. In the absence of any details of the time schedule fixed by the Ministry, it is not clear how the Ministry propose to monitor the timely completion of the work-of finalisation of documents at each stage. The Committee, therefore, observe that the action taken by the Government is incomplete and unsatisfactory. The Committee would, therefore, like to be apprised of the details of time schedule prepared and the monitoring mechanism instituted to ensure compliance with the time schedule.
- 8. The Committee had recommended in para No. 1.19 (3rd Report) relating to Council for Advancement of People's Action and Rural Technology (CAPART) as under:—

"The Committee find that another major factor which has contributed to be delay in laying the documents is the delay in convening meetings and getting approval of Executive Committee and General Body of CAPART which are required to be chaired by the Ministers for Rural Development. The Committee feel that the question of Ministers heading Governing Bodies of organizations under the control of their Ministries should be reviewed at the highest level as already recommended by the Committee in their 16th Report (13th LS), the relevant para of which is reproduced below:-

'Incidentally, the Committee note that delay in according approval to the annual accounts by Governing Bodies/Executive Committee is the main reason for delay in laying of documents by a number of organizations. These include Rajiv Gandhi National Institute of Youth Development, Sriperumbudur under the Ministry of Youth Affairs and Sports, National Institute of Rural Development, Hyderabad under the Ministry of Rural Development and a score of organizations under the Ministry of Health ad Family Welfare. Governing Bodies/Executive Councils of all these organizations are stated to be headed by the Union Ministers and due to their pre-occupation, they could not spare tirne to hold periodical meetings of Governing Bodies/Executive Councils. Consequently, not only the documents requiring approval of these bodies

got delayed, there was also consequential delay in their being laid on the Table of the House. Such avoidable delays, the Committee feel lead to inevitable adverse impact on the efficient functioning of these organizations. The Committee, therefore, feel that the question of Ministers heading Governing Bodies of various organizations under the Control of their respective Ministries should be reviewed at the highest level and if the review brings out any need for corrective measures, suitable steps be taken in the light thereof.'

The Committee would like to be informed of the action taken in this regard."

The Ministry of Rural Development in their action taken reply dt. 14 June, 2005 have stated as under:—

"The Principal Executive Officer of the CAPART is an officer of the rank of Secretary to the Govt. of India. Therefore, the General Body (G.B.), & Executive Committee (E.C.), which are highest bodies for overall control of CAPART are to be headed by the authority higher than the Director General, CAPART. In view of this, the Minister of Rural Development is the President of The G.B. of CAPART. However, efforts would be made, in future, to convene the meetings of EC and GB of CAPART at the earliest so that the Audit Report and Audited Accounts of CAPART may be approved by the EC and GB for placing the same on the Table of Parliament within the prescribed time."

- 9. In this connection, the Committee would like to draw attention to the following recommendation made in para 1.19 of their 16th Report (13th L.S.) on the delay in laying the annual Reports and Audited Accounts of the National Institute of Homoeopathy, Kolkata and the action taken reply given there to by the Ministry of Health & Family Welfare.
 - "1.19 Incidentally, the Committee note that delay in according approval to the annual accounts by Governing Bodies/Executive Committee is the main reason for delay in laying of documents by a number of organisations. These include Rajiv Gandhi National Institute of Youth Development, Sriperumbudur under the Ministry of Youth Affairs and Sports, National Institute of Rural Development, Hyderabad under the Ministry of Rural Development and score of organizations under the Ministry of Health and Family Welfare Governing Bodies/Executive Councils of all these organizations are stated to be headed by the Union Ministers and due to their pre-occupation they could not spare time to hold periodical meetings of Governing Bodies/Executive Councils. Consequently, not only the documents requiring approval of these bodies got delayed, there was also consequential delay in their being laid on the Table of the House. Such avoidable delays, the Committee feel lead to inevitable adverse impact on the efficient functioning of these organisations. The Committee, therefore, feel that the question of Ministers heading Governing Bodies of various organisations under the Control of their respective Ministries should be reviewed at the

highest level and if the review brings out any need for corrective measures, suitable steps be taken in the light thereof."

The Ministry of Health and Family Welfare in their action taken reply have stated as under:-

"The Cabinet has approved their proposal to maintain status quo regarding Minister remaining the head of the Governing Body of the autonomous bodies. The present Minister of Health & Family Welfare is taking steps to conduct the meetings of the Governing Bodies periodically by deputing the Minister of State or the Secretary (AYUSH) to chair these meetings as per schedule."

- 10. The Committee desire that in order to avoid delay in taking approval of the Executive Committee/General Body of CAPART, the Ministry of Rural Development may also consider to conduct the meetings of the Executive Committee/General Body periodically, and if necessary, by deputing the Minister of State or the Secretary, Rural Development to chair the meeting as may be required.
- 11. The Committee had recommended in para No. 4.14 (Third Report) relating to Nehru Memorial Museum and Library, New Delhi as under:-

"It appears that no detailed time schedule indicating target dates for completion of various stages involved in the finalisation of documents *viz* finalisation/compilation of annual accounts and report, auditing of accounts, approval of documents from the competent authority, translation & printing, processing in the Ministry for being laid on the Table has been laid down by the Ministry. The Committee urge that this should be done forthwith and it should be ensured that the time schedule so laid down is strictly adhered to. The Committee would like to be apprised of the action taken in this regard."

In their action taken reply, the Ministry of Culture have stated (dt. 9.6.2005) as under:—

"The time schedule for completion of various stages involved in finalisation of documents has since been prescribed by the Nehru Memorial Museum & Library in order to lay the documents on the Table of the House of Parliament within the stipulated period."

12. The Committee regret to note that the reply given by the Government is vague as no details of the time schedule prepared by the Institute have been furnished and no monitoring mechanism seems to have been instituted to monitor the same to ensure timely finalisation of the documents. The Committee would, therefore, like to know the details of the time schedule as well as monitoring mechanism instituted to ensure its compliance at each stage of the finalisation of the documents.

New Delhi;

HANNAN MOLLAH.

December, 2005

Chairman,

Agrahayana, 1927 (Saka)

Committee on Papers Laid on the Table.

APPENDIX-I

(Vide Para 4 of the report)

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON THE RECOMMENDATIONS/OBSERVATIONS OF THE COMMITTEE ON PAPERS LAID ON THE TABLE MADE IN THEIR FIRST REPORT (14TH LOK SABHA)

Recommendation (Para No. 1.12 of First Report)

Sangeet Natak Akademi under the Control of the Ministry of Tourism & Culture (Department of Culture) has been a habitual defaulter in the matter of timely laying of Annual Report and Audited Accounts. A scrutiny of the dates of laying of these documents of the Akademi pertaining to the years from 1994-95 to 2001-2 shows that the delay in laying the documents ranges from 7 months to 23 months in respect of each year. The documents for the year 2002-3 which should have been laid by 31.12.2003 have not been laid as yet. The delay in laying the Adademi's documents by the Ministry is not of recent origin. The Committee had as early as in 1981-82 (8th Report) and again in 1990-91 (4th Report) brought out the Ministry's failure to adhere to the time schedule of laying Sangeet Natak Akademi's documents. The Committee are distressed to point out that the Ministry of Culture & Tourism (Department of Culture) have not cared all these years to evolve any mechanism to ensure timely laying of the annual report and audited accounts and prompt discharge of their responsibility towards Parliament regarding Sangeet Natak Akademi which receives an annual grant of over Rs. 5 crore a year. The Department have not proposed to hold meetings with the senior officers of the Akademi to impress upon them the importance of submission of documents in time. The Committee hope that Ministry will institute a regular mechanism to monitor the progress and ensure timely laying of documents.

Reply of Government

The dates and figures given in the recommendation are factual and accepted. The Ministry of Culture is constantly monitoring the laying of Annual Report and Audited Accounts of Sangeet Natak Akademi in House. The Ministry regularly holds meetings with the Akademi officials to impress upon them the importance of submitting the documents in time to the Government so that the same could be placed before the House. The Ministry has instituted a regular mechanism to monitor the progress and timely laying of documents. In this connection copies of letters sent to Secretary, Sangeet Natak Akademi and Director General of Audit, Central Revenues are enclosed (Annexure-I). The Ministry has also requested the Ministry of Finance, Department of Economic Affairs to direct the concerned authorities in the CAG and DACR to complete all formalities in completing the auditing of accounts of Sangeet Natak Akademi well in time.

It may be noted that there was no delay on the part of the Government in laying the Annual Report and Audited Accounts of Sangeet Natak Akademi. The statement enclosed in Report of the esteemed Committee clarifies itself that delay was solely on the part of audit.

[Ministry of Culture F.No.8-50/2004-US (Akademies) dt. 26 May, 2005]

Recommendation (Para No. 1.13 of First Report)

It appears that the Ministry have not drawn up and schedule laying down the completion of the taken at each stage involved in finalisation of documents viz. compilation of annual accounts, preparation of annual report, audit of accounts, approval of documents, translation and printing, processing in the Ministry and laying on the Table of the House. The Committee urge that the Ministry should frame such a schedule and it should be ensured that the schedule so drawn up is strictly adhered to by all the organizations under the control of Ministry. The Committee would like to be apprised of the action taken in this regard.

Reply of Government

The Ministry has already drawn up a schedule regarding laying of Annual Report and Audited Accounts of Sangeet Natak Akademi etc. The details of the time schedule are as follows:—

- (i) Accounts of the previous financial year will be finalized before 30th of April every year.
- (ii) Meeting of the Finance Committee will be held before 15th of May every year so that the FC/EB could approve the Audit Report before submitting to the DACR.
- (iii) The Akademi will submit its final accounts along with the recommendations of the FC/EB to the DACR before 15th of June every year.
- (iv) The Akedemi will simultaneously prepare the Annual Report for the preceding year and get it approved by EB/FC & GC before 15th August every year.
- (v) The printing of bilingual Annual Report alongwith Accounts will be completed latest by 31st August every year.
- (vi) The Akademi will be constantly in touch with the DACR Audit Party so that the Accounts are audited well in time and the Audit Report (bilingual) is received by the Akademi by 15th of October.
- (vii) Akademi will submit sufficient copies of the Annual Report/Audited Accounts alongwith C&AG's Audit Certificate bilingually to the Ministry latest by 10th of November every year.

[Ministry of Culture, O.M. No. 8-50/2004-US (Akademies) dt. 26 May, 2005]

Recommendation (Para No. 1.14 of First Report)

The Committee note that the time taken by DGACR for completing their task of audit report in respect of the Akademi was 7 months pertaining to year 1998-99, 17 months for the year 1999-2000 and 7 months for the year 2000-01. The reasons for taking such a long time for completing the audit report are not clear. The Committee would like the Ministry of Tourism and Culture to take up with the DGACR and C&AG the question of the need for timely completion of audit to avoid consequential delay in laying the documents before Parliament.

Reply of Government

In so far as delay on the part of DGACR for issuing the final Audit Report/Audit Certificate in Hindi and English, the Ministry has already written to the DACR. Further, this Ministry has also taken up the issue with the Ministry of Finance (Department of Economic Affairs) so that they can take up the matter with C&AG. Copies of the letter from this Ministry on the subject have already been enclosed. The Ministry has taken a meeting with the Chief Executives of the National Akademies etc. During the meeting the need for timely submissions of report was reiterated.

[Ministry of Culture O.M. No.8-50/2004-US (Akademies) dt. 26 May, 2005]

Recommendation (Para No. 2.9 of First Report)

One of the oft-repeated recommendations of the Committee on Papers Laid on the Table has been that the Annual Report and Audited Accounts of an autonomous organisation should be laid together to enable the House to have a complete picture of the working of that body. The Committee regret to find that in the case of Jamia Millia Islamia (JMI), this recommendation of the Committee has not been strictly followed. The Annual Report and Audited Accounts of JMI have been laid separately every year since 1996-97 except for 1997-98 and 2000-01. The Ministry of Human Resource Development (Department of Secondary and Higher Education) owe an explanation for the recurring failure to lay the Annual Report and Audited Accounts of JMI together.

Reply of Government

The Committee has observed, *inter-alia*, that the Annual Reports and Audited Accounts of JMI have been laid separately every year since 1996-1997 except for 1997-98 and 2000-01. Based on the records available with this Department, the dates of laying of the documents, in question for the year 1996-97 onwards before the two Houses of Parliament have been tabulated in *Annexure-I*. It would be observed that the Annual Reports and Audited Accounts of the years 2001-02 and 2002-2003, in addition to those for 1997-98 and 2000-2001 have been laid together (barring a gap of 16 days in laying before the Lok Sabha the said documents for 2001-02). In view of the foregoing, the Annual Reports and the Audited Accounts of JMI have been laid together every year since 2000-01. In other words, the Committee's Recommendation that "normally the Annual Report and Audited Accounts of autonomous organisations should be presented to Parliament together to enable the House to have complete picture of the working of that body" has been followed every year since 2000-01. It would be pertinent to mention that while making the above quoted recommendation,

the Committee had stated, "The decision should not be taken to imply that laying of reports and accounts could be delayed to any length of time." It may be submitted that it is only with a view to avoiding inordinate delay that either of the two documents made available to this Ministry by an autonomous body is laid before the House pending receipt of the other document. In any case, the aforesaid oft-repeated recommendation of the Committee is being reiterated to all the Central Universities, thereby facilitating strict compliance of the same by the Ministry in future.

[Ministry of Human Resource Development (Department of Secondary & Higher Education) O.M. No. F-6/7 2005-Desk (U) dt. 26 August, 2005]

Recommendation (Para Nos. 2.10, 2.11 & 2.12 of First Report)

There has also been inordinate delay every year in laying the Annual Report and Audited Accounts of Jamia Millia Islamia. The delay ranges from 7 to 12 months every year since 1996-97. The Committee are not convinced of the Ministry's attempt to attribute the delay entirely on DGACR. It is not clear whether the Ministry had taken up the matter with the DGACR to impress upon them to complete the Audit process expeditiously and within a time frame and if so, with what result. The Committee urge the Ministry to take up the matter at the Secretary level with the C&AG and to ensure that the audit task is completed by C&AG in a time bound manner. The Committee would like to be apprised of the position.

From the details in respect of three year viz. 1999-2000 to 2001-02 furnished by the Ministry, the Committee observe that there was delay on the part of JMI in finalisation of Accounts for the years 2000-01. In respect of the year 1999-2000, there was delay in appointment of Auditors. The JMI approached the audit authorities for appointment of auditors three months after the closure of the accounting year on 30.6.2000 and the auditors were appointed on 6.7.2000. There was also delay in getting the documents translated and printed. As against one month prescribed for translation, printing etc., JMI had taken over 4/½ months in respect of the documents for the year 1999-2000 and 2 months each for the year 2000-01 and 2001-02. The Committee feel that neither the JMI nor the Ministry appears to have made serious efforts to ensure timely finalisation and laying of the documents. The question of delays seem to have been taken as 'routine' and of 'no sequence'. The Committee deprecate this attitude.

The Committee urge that the time schedule laid down by the Ministry for completion of each stage involved in finalisation of Accounts should be strictly adhered to in future and it should be ensured that the Annual Report and Audited Accounts of JMI are laid together on the Table of the House within the prescribed time.

Reply of Government

As per the Committee's recommendation, the Annual Report, together with the Annual Accounts and Audited Report thereon, for a particular year should be laid on the Table within 9 months of the close of the accounting year unless otherwise stipulated in the Act or Rules under which the organization has been set up. In order that the said

requirement could be complied with, the Committee felt that normally a period of three months would be sufficient for completion of accounts and their submission to audit and the next 6 months might be given for auditing of accounts for printing of the report and sending it to the Government for laying. In support of this Ministry's contention that the delay involved was mainly on the part of the office of the Director General of Audit, Central Revenues, in auditing of accounts and submission of the Audit Report and the Audit Certificate to the University, 8 statements prepared by JMI separately for the years 1996-97 to 2002-03 indicating the various stages involved incompilation of the work, stage-wise normative time limit, actual time taken and period of delay etc. are enclosed. (Annexures-III to X). Copies of six letters addressed to the Director General of Audit/Deputy Director of Audit by JMI during May, 2001 to May, 2004 requesting him to expedite the Audit Report are also enclosed for kind persual (Annexures-X to XVI). In any case, with a view to ensuring that the audit work is completed by C&AG in a time bound manner, the matter is being taken up with the C&AG at the Secretary level. Further, the University has assured that the time schedule laid down for completion of each stage involved in finalisation of accounts would be strictly adhered to, thereby enabling the Ministry to lay the Audited Accounts, together with the Annual Report, on the Table within the prescribed time, in future. In keeping with the said assurance, the University finalized the accounts for the year 2004-05 on 10th June, 2005 and submitted the same to the Audit on 14 June, 2005, i.e. well before the time limit of 30th June, 2005 stipulated for the purpose. The progress made is being reviewed at the Vice Chancellor's level.

[Ministry of Human Resource Development (Department of Secondary & Higher Education) O.M. No. F-6-7/2005-Desk (U) dt. 26 August, 2005]

Recommendation (Para Nos. 3.10 & 3.11 of First Report)

The Committee observed that though there have been delays every year in laying the Annual Reports and Audited Accounts of the School of Planning & Architecture, New Delhi, the extent of delay has been diminishing over the years. The delay has come down from 31 months for the year 1996-97 to 19 months for the year 1997-98, 20 months for the year 1998-99, 14 months for the year 1999-2000 and 12 months for the year 2000-01. The documents for the years 2001-02 and 2002-03 have not been laid so far. While appreciating that the extent of delay in laying the documents has been brought down over the years, the Committee urge that efforts should be made to lay the documents within the stipulated time in future.

The Institute had taken seven months to compile the accounts for the year 1999-2000 as against the prescribed period of 3 months and the delay in this regard is attributed to the delay in filling up the post of Deputy Registrar on deputation. The Committee are not convinced of the reasons of this nature which are within the control of the management. Besides, maintenance of accounts has been so simplified with computerization that there is no justification whatsoever for delay in compilation of accounts. It should be ensured that the accounts are compiled immediately after closure of the accounting year in future.

Reply of Government

Since there is stay order granted by the Hon'ble High Court of Delhi in WP No. 4840-42 of 2004 dated 6.4.2004 for holding the meetings of General Council of SPA, New Delhi, the Annual Reports and Audited Accounts for the years 2001-02 and 2002-03 of the School could not be approved by the General Council of SPA. As soon as the stay is vacated, the above documents will be placed before the General Council for approval and subsequently the same will be placed on the Table of the House.

As directed, a Time Schedule has been prescribed to lay the Annual Report and Audited Accounts on the Table of the House as under:

S.No.	Event	Completion Date
1.	Date of finalisation of Accounts by the Institute	Latest by 10th May
2.	Date of submission of Accounts to AG	20th May
3.	Commencement of Inspection of Accounts by AG	1st July
4.	Completion of Inspection of Accounts by AG	15th August
5	Date of Approval of Accounts by the Inspecting Officer	14th October
6. (a)	Date of dispatch of Audited Accounts by AG	15th October
(b)	Date of confirmation of Audit Certificate by AG	15th October
7.	Date of Approval of BOG of the Institute	30th October/1st week of November
8.	Date of Dispatch of Audit Report and Audit Statement of Accounts to the Ministry (English/Hindi) Annual Report	Middle of November
1.	Date of Approval by the Board of Governors of the Institute	30th October/1st week of November
2.	Date of dispatch to the Ministry (English/ Hindi)	Middle of November
3.	Date of submission to Lok Sabha by the Ministry	Middle of December

[Ministry of Human Resource Development (Department of Secondary and Higher Education) O.M.No.F-18-39-/2004-TSVI, dt. 29 March, 2005]

Recommendation (Para No.3.12 of First Report)

Another reason advanced for delay in laying the documents is that there has been considerable delay on the part of DGACR in completing their audit. The auditors have taken about 11months to complete the auditing respect of the year 1999-2000 and 7 months in respect of the year 2000-01. It has been stated that most of the issues raised by auditors can be sorted out across the table and the delay can be avoided. The Committee feel that the Institute through the Ministry of Human Resource Development (Department of Secondary and Higher Eduacation) should suitably take up the matter at a high level with the Comptroller & Auditor General to ensure timely completion of audit and to avoid consequential delay in laying the documents on the Table of the House.

Reply of Government

The Comptroller & Audit General of Accounts has been requested *vide* letter No.F.18-39/2004-TS.VI dated 21.2.2005 to issue necessary directions to the concerned officials to audit the accounts of the School within the time limit as prescribed in the Time Schedule.

[Ministry of Human Resource Development, (Department of Secondary and Higher Education) O.M.No.F.18-39/2004-T.S.-VI dated 29 March, 2005]

Recommendation (Para No. 3.13 of First Report)

It appears that no schedule indicating time limits for completion of tasks involved at each stage of finalisation of the documents by the Institute has been laid down by the Ministry. The Committee urge that this should be done forthwith. The time schedule must lay down target dates for finalisation of accounts, completion of auditing, approval of reports and audited accounts, translation and printing of the documents, dispatch to the Ministry, processing by Ministry and laying on the Table. The Committee also stress that the Ministry of Human Resource Development (Department of Secondary and Higher Education) should closely monitor the progress of completion at each stage involved in the preparation of the documents and ensure that they are laid in time in future.

Reply of Government

A Time Schedule has been prescribed by fixing the targets at every stage for completing all the documents which will be monitored closely by the officials of the School as well as by the Ministry.

[Ministry of Human Resource Development (Department of Secondary and Higher Education.) O.M.No.F.18-39/2004-T.S.-VI dated 29 March, 2005]

Recommendation (Para Nos. 4.7, 4.8 & 4.9 of First Report)

The Committee regret to note that there were delays every year since 1996-97 in laying the Annual Reports and Audited Accounts of the National Council for Promotion of Urdu Language (NCPUL). The delays ranged from 4 months to 23 months. The Annual Report and Audited Accounts of the Council for the year 2002-03 which were required to be laid by 31.12.2003 have not been laid until the matter was considered by the Committee on 17.6.2002. The Committee hardly need to stress that the Annual Report and Audited Accounts of an organisation are laid before Parliament as a measure of fulfilling accountability to Parliament and to enable scrutiny of these documents by the House at the time of consideration of demands for grants pertaining to the Ministry. The documents laid after stipulated time lose their utility and relevance and do not serve any purpose except to fulfill the statutory requirement of being laid on the Table. The Committee expect the Ministry of Human Resource Development (Department of Secondary and Higher Education) to ensure by proper monitoring and follow up, timely laying of documents pertaining to all organisations under their control in future.

The delay in compilation of accounts by NCPUL in respect of the years from 1996-97 to 2000-01 is attributed to recasting of accounts consequent on conversion of

erstwhile "Bureau for Promotion of Urdu" a subordinate Government office into NCPUL an autonomous body w.e.f. 1.4.1996. It is observed that receipt of audit report from DGACR has also taken unduly long time every year contributing to the delay in laying of documents. The Committee would like to know whether the Ministry made any efforts to impress upon the DGACR and C&AG to complete their audit in respect of NCPUL without delay. The Committee urge the Ministry to take up the matter with the C&AG at the level of the Secretary and to ensure that the audit task is completed by the C&AG in a time-bound manner. The Committee would like to be apprised of the action taken in this regard.

The Committee find that another major factor which has contributed to the recurring delay in laying the documents is the delay in convening of and getting approval from the AGM of NCPUL which is required to be chaired by the Minister for Human Resource Development. The Committee feel that the question of Ministers heading Governing bodies of organizations under the control of their Ministries should be reviewed at the highest level as already recommended by the Committee in their 16th Report (13th LS), the relevant para of which is reproduced below:—

"1.19 Incidentally, the Committee note that delay in according approval to the annual accounts by Governing Bodies/Executive Committee is the main reason for delay in laying of documents by a number of organizations. These include Rajiv Gandhi National Institute of Youth Development, Sriperumbudur under the Ministry of Youth Affairs and Sports, National Institute of Rural Development, Hyderabad under the Ministry of Rural Development and a score of organisations under the Ministry of Health & Family Welfare, Governing Bodies/Executive Councils of all these organisations are stated to be headed by the Union Ministers and due to their pre-occupation they could not spare time to hold periodical meetings of Governing Bodies/Executive Councils. Consequently, not only the documents requiring approval of these Bodies got delayed, there was also consequential delay in their being laid on the Table of House. Such avoidable delays, the Committee feel lead to inevitable adverse impact on the efficient functioning of these organizations. The Committee, therefore, feel that the question of Ministers heading Governing Bodies of various organizations under the control of their respective Ministries should be reviewed at the highest level and if the review brings out any need for corrective measures, suitable steps be taken in the light thereof."

Reply of Government

The formation of the Council took place in the year 1996-97 and thereafter the Ministry of Finance *vide* letter No.F.1 (2) BR/98 dated 30th March, 1998 entrusted the audit of accounts to Comptroller and Auditor General of India (C&AG). Due to late entrustment of audit to C&AG the delay of 23 months for 1996-97 and 11 months for 1997-98 took place. The National Council for Promotion of Urdu Language (NCPUL) has been constantly striving to submit annual accounts to Auditor General within the time frame. A statement (Annexure XVII) for the period from 2000-01 is enclosed, giving details of submission of accounts to Audit, submission to Ministry

for laying in the Parliament and also indicating the position as regards the current year. As may be seen, there is continuous improvement over the years from 2000-01. NCPUL is following the important step of submitting the accounts within the time frame as far as possible. It has been submitted well in time in June/July in the years 2001-02, 2002-03, 2004-05. There has been delay of 3 months in 2000-01 & 2003-04, which is attributable to delay in holding the Executive Board meetings. This Ministry is also perusing the matter with the DGACR so that audit could be taken up in time. NCPUL is also making efforts for taking the approval of Executive Board and the AGM in time so that the audited accounts could be laid in the Parliament in time. The audit of accounts for the year 2004-05 is being conducted by C&AG and it is expected that report will be ready for submission well in time. The audit of accounts for the year 2003-04 has already been completed and the report is being submitted.

[Ministry of Human Resource Development (Department of Secondary & Higher Education) O.M. No. F-1-19/2005-DIII (L) dt. 1 August, 2005]

Recommendation (Para No. 4.10 of First Report)

The Committee are unhappy to note that the Annual Reports and Audited Accounts of the Council which are required to be laid together have actually been laid separately every year since 1996-97 except for the year 1998-99. The Committee have time and again emphasized that the Annual Report and Audited Accounts of an organisation should be laid together. The idea behind laying of two documents together is to keep the members of Parliament fully informed of the performance and achievements of the organisation. The purpose is defeated if both these documents are not presented to Parliament simultaneously. The Committee urge that the Ministry should pay serious attention to the recommendation of the Committee and ensure that in future Annual Report and Audited Accounts of NCPUL are laid together on the Table of the House.

Reply of Government

Even though in the previous years annual reports and audited accounts were not submitted together, after receiving the recommendations of the Committee the organisations have been instructed suitably to ensure laying of these reports together in the Parliament. From the year 2002-2003 annual reports and audited accounts are laid in the Parliament together. For the year 2003-04 also, both the reports are being submitted together.

[Ministry of Human Resource Development (Department of Secondary and Higher Education) O.M. No. F-1-19/2005-DIII (L) dt. 1 August, 2005]

Recommendation (Para No. 4.11 of the First Report)

It appears that the Ministry of Human Resource Development (Department of Secondary and Higher Education) have not laid down any schedule indicating target dates for completion of each stage involved in finalisation and laying of the documents. The Committee urge that the Ministry should without delay formulate a time schedule fixing target dates for completion of various stages involved in preparation of Annual Reports and Audited Accounts, viz. compilation of annual accounts, preparation of

annual report completion of audit, approval for the documents, completion of translation and printing, dispatch of papers to the Ministry and completion of formalities in the Ministry. The Committee desire that the time schedule so prepared should be made applicable not only to NCPUL but also to other bodies under the control of the Ministry.

Reply of Government

As regards the fixation of time schedule for the completion of each stage involved in finalisation and laying documents is concerned all organisations under the Language Bureau have been instructed to follow the time schedule to ensure timely submission of annual report and audited accounts to the Parliament.

[Ministry of Human Resource Development (Department of Secondary and Higher Education) O.M. No. F-1-19/2005-DIII (L) dt. 1 August, 2005]

APPENDIX-II

(Vide Para 4 of the Report)

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON THE RECOMMENDATIONS/OBSERVATIONS OF THE COMMITTEE ON PAPERS LAID ON THE TABLE MADE IN THEIR THIRD REPORT (14TH LOK SABHA)

Recommendation (Para No. 1.17 of Third Report)

The Committee regret to note that there have been delays ranging from 15 months to 40 months in laying the Annual Reports and Audited Accounts of Council for Advancement of People's Action and Rural Technology (CAPART) for the years from 1994-95 to 2001-2002. The documents for the year 2002-2003 which were due for laying by 31.12.2003 were not laid till this report was considered by the Committee.

Reply of Government

The Annual Report and Audited Accounts of the Council for the year 2002-2003 were placed on the table of Lok Sabha on 6.5.2004 and on the table of Rajya Sabha on 11.5.2005.

[Ministry of Rural Development O.M. No. A-60011/05/2004-PC dated 14 June, 2005]

Recommendation (Para No. 1.18 of Third Report)

One of the reasons advanced for delay in laying the document is the unduly long time taken by the office of the C&AG in completing their audit and issue of audit Certificate to the Council. According to the Director General, CAPART, the Accounts of 2001-02 were lying with the office of the C&AG for a period of 11 months and the Accounts of 2000-01 were lying with them for seven months. The Committee feel that the problem can be overcome if the matter is appropriately taken up with the C&AG. The Secretary, Rural Development has assured that he would meet the C&AG in this regard. The Committee hope that as assured by the Rural Development Secretary, the matter will be taken up with the C & AG and the Committee be apprised of the outcome.

Reply of Government

As assured to the Committee, the matter was taken up with the C & AG of India by the Secretary, Ministry of Rural Development in respect of the audit certificate on the accounts for the year 2003-2004 on 25.11.2004. The certificate was received from C & AG on 15.12.04 and the audited accounts were placed on the Table of the Lok Sabha on 18.3.2004 and in the Rajya Sabha on 23.3.2005.

[Ministry of Rural Development O.M. No. A-60011/2004-PC dated 14 June, 2005]

Recommendation (Para No. 1.19 of Third Report)

The Committee find that another major factor which has contributed to the delay in laying the documents is the delay in convening meetings and getting approval of Executive Committee and General Body of CAPART which are required to be chaired by the Minister for Rural Development. The Committee feel that the question of Ministers heading Governing Bodies of organizations under the control of their Ministries should be reviewed at the highest level as already recommended by the Committee in their 16th Report (13th LS), the relevant para of which is reproduced below:—

"Incidentally, the Committee note that delay in according to the annual accounts by Governing Bodies/Executive Committee is the main reason for delay in laying of documents by a number of organizations. These include Rajiv Gandhi National Institute of Youth Development, Sriperumbudur under the Ministry of Youth Affairs and Sports, National Institute of Rural Development, Hyderabad under the Ministry of Rural Development and a score of organizations under the Ministry of Health and Family Welfare. Governing Bodies/Executive Councils of all these organizations are stated to be headed by the Union Ministers and due to their pre-occupation, they could not spare time to hold periodical meetings of Governing Bodies/Executive Councils. Consequently, not only the documents requiring approval of these bodies got delayed, there was also consequential delay in their being laid on the Table of the House. Such avoidable delays, the Committee feel lead to inevitable adverse impact on the efficient functioning of these organizations. The Committee, therefore, feel that the question of Ministers heading Governing Bodies of various organizations under the Control of their respective Ministries should be reviewed at the highest level and if the review brings out any need for corrective measures, suitable steps be taken in the light thereof."

The Committee would like to be informed of the action taken in this regard.

Reply of Government

The Principal Executive Officer of the CAPART is an officer of the rank of Secertary to the Govt. of India. Therefore, the General Body (G.B.), & Executive Committee (E.C), which are highest bodies for overall control of CAPART are to be headed by the authority higher than the Director General, CAPART. In view of this, the Minister of Rural Development is the President of the G.B. of CAPART. However, efforts would be made, in future, to convene the meeting of EC and GB of CAPART at the earliest so that the Audit Report and Audited Accounts of CAPART may be approved by the EC and GB for placing the same on the Table of Parliament within the prescribed time.

[Ministry of Rural Development O.M. No. A-60011/05/2004-PC dated 14 June, 2005]

Recommendation (Para No. 1.20 of Third Report)

Yet another factor which caused delay in laying the Annual Report and Audited Accounts of the CAPART was the delay in getting Hindi Translation and printing of

the documents. The Committee feel that these factors are well within the control of the council and delay, if any, on this account would reflect adversely on its management. As admitted by the Secretary, Rural Development, these delays are entirely avoidable. The Committee expect CAPART to take steps to avoid such unreasonable delays in future.

Reply of Government

Committee's recommendations have been noted. To avoid delay on this account, action has been taken to get the Hindi translation of the document simultaneously while preparing the Report in English. Moreover, printing work was also taken up in a time bound manner so that any delay on account of proof reading, selection of photographs etc. was also minimized to a great extent.

[Ministry of Rural Development, O.M. No. A-60011/2004-4PC dated 14 June, 2005]

Recommendation (Para No. 1.21 of Third Report)

The Committee note that a nodal officer has since been nominated by the Council to deal exclusively with all the matters relating to the preparation and finalization of the documents and a time schedule has also been laid down for completion of various activities concerning the Annual Reports and Audited Accounts. The Committee hope that the time schedule will be strictly adhered to and the Annual Report and Audited Accounts of CAPART will be laid in time in future.

Reply of Government

Committee's recommendation has been noted. The time schedule will be strictly adhered to and the Annual Report and Audited Accounts of CAPART will be laid in time in future.

[Ministry of Rural Development, O.M. No.A-60011/2004-PC dated 14 June, 2005]

Recommendation (Para No. 2.17 of Third Report)

The Jammu & Kashmir Horticulture Produce Marketing and Processing Corporation Ltd., Srinagar was established in 1978. The Committee note with displeasure that the Annual Reports and Audited Accounts of the Corporation are laid on the Table of the House a decade after they were due. The delay has been about 10 years in respect of the documents for every year during the perod from 1988-89 to 1991-92. The documents for the year 1992-93 to 2002-2003 have not been laid so far.

Reply of Government

The Corporation in the initial years had laid more stress on execution/implementation of the project and less attention was paid to the area of audit of accounts. As a result, the accounts for the initial years were prepared after a gap of 4-5 years and this further delayed the preparation of accounts for the subsequent years as accounts for succeeding years cannot be finalised unless the accounts for the preceding years are approved by the Board of Directions of the Corporation and certified by the Auditors.

Another reason for delay in preparation of accounts of the Corporation is attributed to the disturbed law and order conditions that had prevailed in the valley since 1989 owning to which the records of few of their offices located at Sopore and Anantnag Zone were gutted and damaged. In the absence of records of these two operational sectors of the Corporation the process of compilation of accounts for audit received a further setback. Further delay accured due to delay in the appointment of Auditors for the earlier years and death of one of Auditors after his apointment.

[Ministry of Agriculture, Department of Agriculture & Cooperation O.M. No.H-11016/2/2005-M.II dated 16.8.2005]

Recommendation (Para No. 2.18 of Third Report)

The Committee regret to learn that in the initial years, the Corporation did not pay adequate attention to audit and preparation of accounts. What is most disturbing is that even the administrative Ministry of the Government of India has not ensured that necessary stress was laid on timely preparation of accounts. As a result, the accounts of the initial years were prepared after a gap of 4 to 5 years.

Reply of Government

The delay in laying the audited accounts and annual report of J& KHPMC in Parliament is regretted. The matter is now being vigorously followed with the State Government to complete the backlog. In this connection letters have been written to the Chief Secretary of the Government of Jammu & Kashmir to clear the backlog as early as possible.

[Ministry of Agriculture, Department of Agriculture & Cooperation O.M. No. H-11016/2/2005-M.II dated 16.8.2005]

Recommendation (Para No. 2.19 of Third Report)

One of the reasons advanced by the Ministry of Agriculture (Department of Agriculture & Cooperation) for the inordinate delay in laying the documents of the Corporation is the disturbed condition in the Valley. This excuse does not seem to be sound. The turbulence in the Valley appears to have manifested only in the 90s. The fact that the annual reports and audited accounts of the Corporation pertaining to the period even prior to 1988-89 and 1989-90 were laid only 10 years after the stipulated period shows that there has been something inherently wrong in ensuring accountability of the Corporation. The Committee would urge the Government to pay due attention and look into the affairs of the Corporation seriously to ensure that the Corporation discharges its accountability to Parliament every year within the laid down time frame.

Reply of Government

The Government is pursuing the matter with the State Government to ensure that annual reports and audited accounts of the pending years are completed as early as possible. Chief Secretary of the State Government has been requested on 16th September, 2004 and 12th April, 2005 to expedite the process.

[Ministry of Agriculture, Department of Agriculture & Cooperation O.M. No. H-11016/2/2005-M.II dated 16.8.2005]

Recommendation (Para No. 2.20 of Third Report)

The Committee have been informed that there have been delays in appointment of auditors and there have been procedural delays in the Government in regard to appointment of the Board of Directors. It has been assured during oral evidence that the Ministry of Agriculture would take up with both the C & AG and the Department of Company Affairs as to how the process of appointment of auditors can be compressed. As regards the constitution of the Board of Directors of the Corporation, it has been stated that absence of a system of appointment of Directors only by designation has led to procedural delays and it was assured that the matter would be taken up with the Chief Secretary of Jammu & Kashmir. The Committee wonder why these issues were not taken by the Ministry in the past. The Committee desire that these should be taken up with the concerned authorities at the Secretary level without further delay and the Committee be informed of the outcome.

Reply of Government

The State Government has now reconstituted the Board of Directors of the Corporation with both name and designation as per standing rules/practice. The matter has been taken up with Department of Company Affairs and Comptroller & Auditor General (G&AG) to aviod delay in the appointment of auditors and their subsequent auditing of accounts by C&AG.

[Ministry of Agriculture, Department of Agriculture & Cooperation O.M. No. H-11016/2/2005-M.II dated 16.8.2005]

Recommendation (Para No. 2.21 of Third Report)

The Committee urge that the backlog of the Annual Reports and Audited Accounts of the Corporation should be cleared within the shortest time possible and laid in Parliament. There should be a mechanism in the Ministry of Agriculture (Department of Agriculture & Cooperation) to monitor the progress in this regard. Having cleared the backlog, a strict time schedule should be laid down and followed for timely completion of each stage involved in the finalisation of the document viz. appointment of auditors, auditing of accounts, holding of AGM for approval of the documents, translation & printing of the documents, dispatch of documents to the Ministry and processing the documents by the Ministry. The Committee would like to be apprised of the action in this regard.

Reply of Government

The above recommendation has been noted for compliance. Secretary, Department of Agriculture & Cooperation has requested Secretary, Department of Company Affairs to approve a panel of auditors to audit the accounts of J&KHPMC so that in case of non-availability of any one of them due to any reason, the Corporation may get their accounts audited form the next auditor in the panel. Similarly, Deputy Comptroller & Auditor Gereral has been requested to help in reducing the delay in the audit of the Corporation so that the backlog could be cleared. A time schedule will be laid down for timely laying of the Annual Reports and Audited Accounts as soon as the existing pendency is cleared.

[Ministry of Agriculture, Department of Agriculture & Cooperation O.M. No. H-11016/2/2005-M.II dated 16.8.2005]

Recommendation (Para No. 3.12 of Third Report)

The Committee regret to note that there have been persistent delays in laying Annual Reports and Audited Accounts of National Judicial Academy ever since the Academy came into existence in 1993. The documents for four years from 1993-94 to 1996-97 were laid together on 13 July, 1998 and thereafter there have been delays ranging from 4 to 10 months every year in laying the documents of the Academy.

Reply of Government

The National Judicial Academy has been requested to make all efforts for laying of Annual Reports and Audited Accounts in both Houses of Parliament within the stipulated period.

[Ministry of Law & Justice (Department of Justice) O.M. No. J-12014/6/ 2005-JR. dated 19.5.2005]

Recommendation (Para No. 3.13 of Third Report)

One of the oft repeated recommendations of the Committee has been that if for any reason the Annual Report and Audited Accounts of an organization could not be laid within the stipulated period of nine months, the administrative Ministry should lay within 30 days a statement explaining the reasons why the Annual Report and Accounts could not be laid within the stipulated period. This requirement has not been fulfilled by the Ministry of Law and Justice (Department of Justice) in the past. The Committee hope that as assured by the Ministry, the Committee's recommendation in this regard will be compiled with in future.

Reply of Government

This Department made every effort to lay the Annual Report and Audited Accounts of National Judicial Academy for 2003-2004 in both Houses of Parliament by 31st December, 2004. However, since the Parliament was in session up to 23rd December, 2004 and in spit of all efforts the report of CAG was received by National Judicial Academy on 31st December, 2004 and printed version of Annual Report received by this Department on 3rd January, 2005., these papers could not be laid on the Table of both Houses of Parliament by 23rd December, 2004. These papers were laid immediately in the next session of Parliament commencing from 25th February, 2005. In Lok Sabha these papers were laid on 9th March and in Rajya Sabha on 14th March,2005 alongwith delay report. The reasons for delay in this regard could not be converyed to the Parliament Secretariat by the time limit since the Parliament was not in session.

The National Judicial Academy has been requested *vide* this Department's letter dated 27.4.2005 for taking action at appropriate time and submission of delay report by 15th December in case there is any delay in laying of Annual Report in future.

[Ministry of Law & Justice (Department of Justice) O.M. No. J-12014/6/ 2005-JR. dated 19.5.2005]

Recommendation (Para No. 3.14 of Third Report)

It has been stated that the Academy had neither a Director nor an Accountant to ensure timely completion of all activities. It is only recently that a full time Director

and an Accountant have been appointed. The Committee hope that with the appointment of the Head of the Acdemy and an officer to handle the accounts, there will be improvement in the matter of adhering to the time schedule in laying the Annual Report and Audited Accounts of the Academy.

Reply of Government

The NJA has been requested vide this Department's letter dated 27.4.2005 to devise the Academy's administrative action plan to ensure laying of Annual Report and Audited Accounts by 31st December.

[Ministry of Law & Justice (Department of Justice) O.M.No.J-12014/6/ 2005-JR, dated 19.5.2005]

Recommendation (Para No. 3.15 of Third Report)

Another reason for delay in finalisation of the documents of the Academy is stated to be the long time taken for auditing of accounts and issue of audit certificate by DGACR. In order to avoid delay on this count, the Secretary, Justice has proposed appointment of internal auditors for concurrent audit, appointment of qualified external auditors and constitution of audit sub-committee of the governing Council of the Academy. The Committee desire that the question of appointment of external auditor should be decided in consultation with Comptroller and Auditor General and the Committee be apprised of the final decision in this regard.

Reply of Government

This Department has taken up the matter with D.G.(Audit), CAG vide letter dated 31.1.2005 for terminating the 5 year contract (2003-04) for audit of accounts of NJA by CAG to facilitate entrusting audit of accounts of NJA to an external auditor. DG (Audit) has intimated vide their letter No.60-Audit (AR)/28/2002-II dated 14.3.2004 that the matter has been referred to Ministry of Finance, Department of Economic Affairs. It has now been intimated by that Ministry vide their D.O. letter No. 1(20)-B(R)/2003, dated 30.4.2005 that the current audit of National Judicial Academy was entrusted to C&AG under Section 20 (1) of the C& AG's DPC Act with mutual consent and the same shall remain valid for the full term of 5 years upto 2007-08.

The Principal Accountant General (Civil & Commercial), Gwalior has been entrusted with the audit of accounts of NJA.

[Ministry of Law & Justice (Department of Justice) O.M.No.J-12014/6/ 2005-JR, dated 19.5.2005]

Recommendation (Para No. 3.16 of Third Report)

The Committee note that no time schedule indicating target dates for completion of various stages involved in finalisation of Annual Report and Audited Accounts has been laid down by the Ministry. It has been stated that the calendar of activities for laying the documents within the prescribed period in furture will be worked out by the Department of Justice in consultation with DGACR. The Committee urge that the time schedule so prepared should be strictly adhered to and it should be ensured that

the Annual Reports and Audited Accounts of National Judicial Academy are laid in time in future.

Reply of Government

The time schedule laid down by the Lok Sabha Secretariat for finalizing the Annual Report and Audited Accounts and laying them on the Table of the House by 31st December every year has been forwarded to NJA vide this Department's letter No. J.12014/12/2004-JR dated 11.11.2004 for strict adherence of the schedule step by step.

A time schedule indicating target dates for completion of various stages involved in finalization of the Annual Report and audit if accounts of NJA has been sent to D.G. (Audit) vide this Department's letter No.J.12014/6/2005-JR dated 27.4.2004 for their comments/concurrence.

[Ministry of Law & Justice (Department of Justice) O.M. No. J-12014/6/ 2005-JR, dated 19.5.2005]

Recommendation (Para No. 4.11 of Third Report)

The Committee are concerned to note that there have been delays ranging from 8 to 23 months in laying the Annual Report and Audited Accounts of Nehru Memorial Museum and Library from the year 1996-97 to 2000-2001. The documents for 2001-2002 and 2002-2003 which were due for laying by 31.12.2002 and 31.12.2003 respectively have not been laid till the matter was considered by the Committee.

Reply of Government

The Annual Report and Audited Accounts of Nehru Memorial Museum and Library for the year 2001-2002 and 2002-2003 were laid on the Table of Lok Sabha and Rajya Sabha on 12.5.2004 and 13.5.2005 respectively.

[Ministry of Culture's O.M. No. 9-5/2005-C&M dated 9.6.2005]

Recommendation (Para No. 4.12 of Third Report)

The Committee note that NMML had taken as long as 4 months for replying to the draft audit report pertaining to the year 2000-01. Giving timely reply to audit report is well within the control of NMML. The unduly long time taken by NMML in replying to the audit report is regrettable. The Committee desire that Ministry/NMML should ensure that such delays do not recur in future.

Reply of Government

As already stated in recommendation No. 4.5 to chapter IV, the draft audit report on NMML Accounts for the year 2000-01 was received on 27.9.2001. As the time prescribed for its reply to the Director General of Audit had already expired, the matter was discussed with the Deputy Director of Audit by the NMML who advised them not to furnish the reply to the draft audit report and furnish the reply to the final audit

report on its receipt. The final audit report was received by the NMML on 11.12.2001 and was replied on 22.1.2002. However, due to typographical mistake the word 'draft' was typed instead of 'final' in the 'Delay Statement' laid on the Table of both Houses. Hence, there was negligible delay in replying to the audit report for the year 2000-01.

[Ministry of Culture's O.M.No. 9-5/2005-C&M dated 9.6.2005]

Recommendation (Para No. 4.13 of Third Report)

From the information furnished by the Ministry of Tourism and Culture (Department of Culture), the Committee find that the delays in convening meetings of the Society resulted in undue delay in the finalisation and adoption of Annual Accounts and Audit Report of the Society year after year. Convening the meeting of NMML reportedly depends on the convenience of the President of the Society. The Committee feel that the Ministry's plea that the delay in convening the meetings of the Society was beyond the control of Nehru Memorial Museum and Library/Department of Culture is unacceptable. The Department of Culture has now stated that if delay is anticipated in convening the meeting of the Society, NMML would be asked to get the annual accounts and audit report approved by circulation. The Committee hope that resorting to this practice, as and when necessary would pave the way for timely completion of all formalities.

Reply of Government

Vigorous efforts will be made to lay the Annual Report/Audited Accounts before both the Houses in time. If necessary these documents will be got approved from the Members of the NMML Society by circulation in case there is delay in convening regular meeting of the Society as the President of the Society is the Prime Minister.

[Ministry of Culture's O.M.No.9-5/2004-C&M dated 9.6.2005]

Recommendation (Para No. 4.14 of Third Report)

It appears that no detailed time schedule indicating target dates for completion of various stages involved in the finalisation of documents *viz*. finalisation/compilation of annual accounts and report, auditing of accounts, approval of documents from the competent authority, translation & printing, processing in the Ministry for being laid on the Table has been laid down by the Ministry. The Committee urge that this should be done forthwith and it should be ensured that the time schedule so laid down is strictly adhered to. The Committee would like to be apprised of the action taken in this regard.

Reply of Government

The time schedule for completion of various stages involved in finalisation of documents has since been prescribed by the Nehru Memorial Museum & Library in order to lay the documents on the Table of the House of Parliament within the stipulated period.

[Ministry of Culture's O.M.No.9-5/2005-C&M dated 9.6.2005]

F.No. 8-50/2004-US(Akademies) Government of India Ministry of Culture

New Delhi, the 22nd December, 2004

To

The Secretary, Sangeet Natak Akademi, 35, Ferozshah Road, Rabindra Bhawan, New Delhi-1

Sub: First Report of the Committee on Papers Laid on the Table of the Fourteenth Lok Sabha.

Sir.

I am directed to state that the First Report of the 14th Lok Sabha on Committee on Papers Laid on the Table of the House has passed stringent strictures against the Sangeet Natak Akademi on account of delay in submission of the Annual Report & Audited Accounts of the Akademi within the stipulated time on the table of the Houses. The Ministry is taking a very serious view of the Report and it has now been decided that the Akademi will strictly follow the following procedures:—

- 1. The Accounts for previous financial year will be finalized before 30th of April every year.
- The meeting of the Finance Committee will be held before 15th of May every year so that the Finance Committee or Executive Board could approve the Audit Report before submitting it to the DACR.
- The Akademi will submit its final Accounts alongwith the recommendations
 of the Finance Committee/Executive Board to the DACR before 15th of June
 every year.
- 4. The Akademi will simultaneously prepare the Annual Report for the preceding year and get it approved by the EB, FC & G.C. before 15th of August.
- 5. The printing of bilingual Annual Report alongwith Accounts will be completed latest by 31st August every year.
- 6. The Akademi will be constantly in touch with the DACR Audit Party so that the Accounts are audited well in time and the Audit Report (bilingual) is received by the Akademi by 15th of October.

7. Akademi will submit sufficient copies of the Annual Report/Audited Accounts alongwith C&AG's Audit Certificate bilingually to the Ministry latest by 10th of November every year.

In so far as timely Auditing of the Accounts, the Ministry is also getting in touch with Ministry of Finance as well as DACR.

It has also been decided that second installment of Plan/Non Plan will not be released to the Akademi unless the final Accounts alongwith the recommendations of the Finance Committee/Executive Board etc. are submitted to the DACR by the date mentioned above. Further the final installment of Plan/Non Plan will not be released unless the Annual Report alongwith Audited Accounts are not submitted to the Government as stipulated at S.No.7 above.

You may direct all the concerned officials in the Akademi to strictly adhere to the time schedule and to avoid further complications.

Yours faithfully,

Sd/-

(K. JAYAKUMAR) JOINT SECRETARY TO THE GOVERNMENT OF INDIA

Copy for similar action to:-

- 1. Secretary, Lalit Kala Akademi
- 2. Secretary, Sahitya Akademi
- 3. Director, National School of Drama
- 4. Director General, Centre for Cultural Resources & Training

Sd/-

(K. JAYAKUMAR)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

F. No. 8-50/2004-US(Akademies) Government of India Ministry of Culture

New Delhi, the 22nd December, 2004

To

Director General of Audit Director General of Audit (Central Revenue) I.P. Estate, New Delhi

Sub: First Report of the Committee on Papers laid on the Table of the Fourteenth Lok Sabha.

Sir,

I am directed to state that the First Report of the Committee on Papers laid on the Table of Fourteenth Lok Sabha has severally criticized the Government on inordinate delay in submission of the Annual Report/Audited Accounts of Sangeet Natak Akademi on the Table of the Parliament.

One main reason for this delay in lying of the Annual Report and Audited Accounts on the Table of the House is inordinate delay in receiving Audit Certificate (in English as well as in Hindi) from the DACR.

The following statement shows the date of submission of final Accounts to the DACR and date of issue of final Audit Certificate by the DACR:—

Stages involved	1998-99	1999-2000	2000-2001	2001-2002	2002-2003
Submission of Audit Certificate	21.9.1999	30.6.2000	27.8.2001	8.7.2002	30.6.2003
Date of issue of final Audit Report	19.4.2000	2.11.2001	14.3.2002	3.1.2003	24.6.2004

The Parliamentary Committee on Papers laid on the Table of the House has directed the Government to take up the issue with the DACR so that Inordinate delay in receipt of Audit Certificate may be avoided. I have already directed the Sangeet Natak Akademi etc. to submit the final Accounts after completing all formalities to the DACR latest by 15th of November.

It will be appreciated if you could kindly look into the matter and direct the concerned to complete all farmalities well in time so that the Government is able to lay the Annual Report & Audited Accounts of the autonomous organisations within the stipulated time of 9 months from the closure of the financial year.

Your faithfully,

Sd/-

(K. JAYAKUMAR)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

F. No. 8-50/2004-US(Akademies) Government of India Ministry of Culture

New Delhi, the 22nd December, 2004

OFFICE MEMORANDUM

Sub: First Report of the Committee on Papers laid on the Table of the Fourteenth Lok Sabha.

The undersingned is directed to state that the First Report of the Committee on Papers laid on the Table of Fourteenth Lok Sabha has severally criticized the Government on inordinate delay in submission on the Annual Report/Audited Accounts of Sangeet Natak Akademi on the Table of the Parliament.

One main reason for this delay in lying of the Annual Report and Audited Accounts on the Table of the House is inordinate delay in receiving Audit Certificate (in English as well as in Hindi) from the DACR.

The following statement shows the date of submission of final Accounts to the DACR and date of issue of final Audit Certificate by the DACR:—

Stages involved	1998-99	1999-2000	2000-2001	2001-2002	2002-2003
Submission of	21.9.1999	30.6.2000	27.8.2001	8.7.2002	30.6.2003
Accounts to DACR Date of issue of final Audit Report	19.4.2000	2.11.2001	14.3.2002	3.1.2003	24.6.2004

The Parliamentary Committee on Papers laid on the Table of the House has directed the Government to take up the issue with the DACR so that Inordinate delay in receipt of Audit Certificate may be avoided. The Ministry has already directed the Sangeet Natak Akademi etc. to submit the final Accounts after completing all formalities to the DACR latest by 15th of June.

It will be appreciated if the Ministry of Finance, Department of Economic Affairs could kindly look into the matter and direct the concerned authorities in the C&AG/DACR to complete all formalities well in time so that the Government is able to lay the Annual Report & Audited Accounts of the Autonomous organisations within the stipulated time of 9 months from the closure of the financial year.

Sd/-

(K. JAYAKUMAR)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

Ministry of Finance, Department of Economic Affairs, Budget Division, North Block, New Delhi

ANNEXURE-II

DATES OF LAYING OF ANNUAL REPORTS AND AUDITED ACCOUNTS OF
JMI FOR THE YEARS 1996-1997 TO 2002-2003

	Annual Report	Audited Accounts	
1996-97	7.12.1998	20.7.1998	
1997-98	21.12.1999	21.12.1999	
1998-99	22.12.2000	16.5.2000	
1999-2000	4.12.2001	19.3.2002	
2000-2001	26.11.2002	26.11.2002	
2001-2002	22.8.2003	6.8.2003	
2002-2003	25.8.2004	25.8.2004	

ANNEXURE-III

STATEMENT SHOWING DELAY IN SUBMISSION OF ANNUAL REPORTS & ANNUAL ACCOUNTS OF JMI FOR THE YEAR 1996-97 TO THE MINISTRY

SI. No.	Stage involved in completion of the work	Normative time limit	Actual time taken	Period of delay	Remarks
1.	Closing of Cash Book	31 March	31.03.1997	•	
2.	Final Adjustment	31 May	31.05.1997		
3.	Compilation of Final Accounts & Balance Sheet	30 June	29.07.1997	1 month	Delay by the University
4.	Commencement of Audit by the DACR Party	15 July	15.09.1997	2 months	Delay by the AUDIT
5.	Completion of Audit by the DACR Party	15 September	20.10.1997	1 month & 5 days	Delay by the AUDIT
6.	Submission of draft Audit report by the Audit party	30 September	18.12.1997	2 months & 18 days	Delay by the AUDIT
7.	Submission of comments by the University	15 October	19.12.1997	2 months & 4 days	There is no delay as the reply was submitted next day
8.	Issue of SAR (English Version)	31 October	04.02.1998	3 months & 4 days	Delay by the AUDIT
9.	Issue of SAR (Hindi Version)	15 November	04.02.1998	2 months & 19 days	Delay by the AUDIT
10.	Translation of accounts in Hindi, Printing & Binding etc.	30 November	24.03.1998	3 months & 24 days	Delay by the University is only of 25 days
11.	Submission of Accounts & Audit report to the Ministry	1 December	2603.1998	3 months & 25 days	The report was submitted within 3 days

ANNEXURE-IV

STATEMENT SHOWING DELAY IN SUBMISSION OF ANNUAL REPORTS & ANNUAL ACCOUNTS OF JMI FOR THE YEAR 1997-98 TO THE MINISTRY

SI. No.	Stage involved in completion of the work	Normative time limit	Actual time taken	Period of delay	Remarks
1.	Closing of Cash Book	31 March	31.03.1998	-	
2.	Final Adjustment	31 May	31.05.1998		
3.	Compilation of Final Accounts & Balance Sheet	30 June	26.06.1998		
4.	Commencement of Audit by the DACR Party	15 July	15.10.1999	3 months	Delay by the AUDIT
5.	Completion of Audit by the DACR Party	15 September	07.12.1998	2 months & 22 days	Delay by the AUDIT
6.	Submission of draft Audit report by the Audit party	30 September	14.01.1999	3 months & 14 days	Delay by the AUDIT
7.	Submission of comments by the University	15 October	18.01.1999	3 months & 3 days	There is no delay as the reply was submitted within 4 days
8.	Issue of SAR (English Version)	31 October	18.02.1999	3 months & 18 days	Delay by the AUDIT
9.	Issue of SAR (Hindi Version)	15 November	18.02.1999	3 months & 3 days	Delay by the AUDIT
10.	Translation of accounts in Hindi, Printing & Binding etc.	30 November	20.03.1999	3 months & 20 days	Delay by the University is only of 25 days
11.	Submission of Accounts & Audit report to the Ministry	1 December	24.03.1999	2 months & 23 days	Delay by the University is only of 4 days

ANNEXURE-V

STATEMENT SHOWING DELAY IN SUBMISSION OF ANNUAL REPORTS & ANNUAL ACCOUNTS OF JMI FOR THE YEAR 1998-1999 TO THE MINISTRY

SI. No.	Stage involved in completion of the work	Normative time limit	Actual time taken	Period of delay	Remarks
1.	Closing of Cash Book	31 March	31.03.1999	-	
2.	Final Adjustment	31 May	31.03.1999		
3.	Compilation of Final Accounts & Balance Sheet	30 June	24.06.1999	•	
4.	Commencement of audit by the DACR Party	15 July	31.08.1999	1 month & 15 days	Delay by the AUDIT
5.	Completion of audit by the DACR Party	15 September	22.10.1999	1 month & 8 days	Delay by the AUDIT
6.	Submission of draft audit report by the audit party	30 September	05.01.2000	3 months & 5 days	Delay by the AUDIT
7.	Submission of comments by the University	15 October	06.01.2000	2 months & 21 days	There is no delay as the reply was submitted next day
8.	Issue of SAR (English Version)	31 October	03.03.2000	4 months	Delay by the AUDIT
9.	Issue of SAR (Hindi Version)	15 November	24.03.2000	3 months & 15 days	Delay by the AUDIT
10.	Translation of accounts in Hindi, Printing & Binding etc.	30 November	15.04.2000	3 months & 15 days	Delay by the University is only of 25 days
11.	Submission of Accounts & audit report to the Ministry	1 December	1904.2000	4 months & 18 days	Delay by the University is only of 4 days

ANNEXURE-VI

STATEMENT SHOWING DELAY IN SUBMISSION OF ANNUAL REPORTS & ANNUAL ACCOUNTS OF JMI FOR THE YEAR 1999-2000 TO THE MINISTRY

SI. No.	Stage involved in completion of the work	Normative time limit	Actual time taken	Period of delay	Remarks
1.	Closing of Cash Book	31 March	31.03.2000	-	
2.	Final Adjustment	31 May	31.05.2000		
3.	Compilation of Final Accounts & Balance Sheet	30 June	28.06.2000	•	
4.	Commencement of audit by the DACR Party	15 July	10.07.2000	-	
5.	Completion of audit by the DACR Party	15 September	20.09.2000	4 days	Delay by the AUDIT
6.	Submission of draft audit report by the audit party	30 September	05.01.2001	3 months & 5 days	Delay by the AUDIT
7.	Submission of comments by the University	15 October	01.02.2001	3 months & 16 days	There is actual delay of 6 days
8.	Issue of SAR (English Version)	31 October	04.07.2001	7 months & 4 days	Delay by the AUDIT
9.	Issue of SAR (Hindi Version)	15 November	04.07.2001	6 months & 19 days	Delay by the AUDIT
0.	Translation of accounts in Hindi, Printing & Binding etc.	30 November	18.07.2001	6 months & 18 days	There is no delay as the actual time taken is 14 days against 15 days
1.	Submission of Accounts & audit report to the Ministry	1 December	28.11.2001		Delay by the University is only of 4 months & 9 days

ANNEXURE-VII

STATEMENT SHOWING DELAY IN SUBMISSION OF ANNUAL REPORTS & ANNUAL ACCOUNTS OF JMI FOR THE YEAR 2000-2001 TO THE MINISTRY

SI. No.	Stage involved in completion of the work	Normative time limit	Actual time taken	Period of delay	Remarks
1.	Closing of Cash Book	31 March	31.03.2001	•	
2.	Final Adjustment	31 May	31.05.2001	-	
3.	Compilation of Final Accounts & Balance Sheet	30 June	21.07.2001	21 days	Delay by the University
4.	Commencement of audit by the DACR Party	15 July	18.09.2001	2 months & 3 days	Delay by the AUDIT
5.	Completion of audit by the DACR Party	15 September	11.01.2002	3 months & 26 days	Delay by the AUDIT
6.	Submission of draft audit report by the audit party	30 September	11.01.2002	3 months & 11 days	Delay by the AUDIT
7.	Submission of comments by the University	15 October	31.01.2002	3 months & 15 days	There is actual delay of 5 days
8.	Issue of SAR (English Version)	31 October	27.04.2002	5 months & 27 days	Delay by the AUDIT
9.	Issue of SAR (Hindi Version)	15 November	03.06.2002	6 months & 18 days	Delay by the AUDIT
10.	Translation of accounts in Hindi, Printing & Binding etc.	30 November	11.06.2002	6 months & 11 days	There is no delay as the actual time taken is 8 days against 15 days
11.	Submission of Accounts & audit report to the Ministry	1 December	2706.2002	5 months & 26 days	Delay by the University is only of 15 days

ANNEXURE-VIII

STATEMENT SHOWING DELAY IN SUBMISSION OF ANNUAL REPORTS & ANNUAL ACCOUNTS OF JMI FOR THE YEAR 2001-2002 TO THE MINISTRY

SI.	Stage involved in completion of the work	Normative time limit	Actual time taken	Period of delay	Remarks
1.	Closing of Cash Book	31 March	31.03.2002		-
2.	Final Adjustment	31 May	31.03.2002		
3.	Compilation of Final Accounts & Balance Sheet	30 June	30.06.2002	• 10_13: 3332	
4.	Commencement of audit by the DACR Party	15 July	04.09.2002.	1 month & 19 days	Delay by the AUDIT
5.	Completion of audit by the DACR Party	15 September	01.10.2002	16 days	Delay by the AUDIT
6.	Submission of draft audit report by the audit party	30 September	26.11.2002	1 months & 26 days	Delay by the AUDIT
7.	Submission of comments by the University	15 October	18.12.2002	2 months & 3 days	There is actual delay of 7 days
8.	Issue of SAR (English Version)	31 October	06.03.2003	4 months & 6 days	Delay by the AUDIT
9.	Issue of SAR (Hindi Version)	15 November	02.05.2003	4 months & 17 days	Delay by the
10.	Translation of accounts in Hindi, Printing & binding etc.	30 November	12.05.2003	5 months	There is no delay as the actual time
					taken is 12 days against 15 days
1.	Submission of Accounts & audit report to the Ministry	1 December	13.05.2002		There is no delay as the report was submitted next days

ANNEXURE-IX

STATEMENT SHOWING DELAY IN SUBMISSION OF ANNUAL REPORTS & ANNUAL ACCOUNTS OF JMI FOR THE YEAR 2002-2003 TO THE MINISTRY

SI. No.	Stage involved in completion of the work	Normative time limit	Actual time taken	Period of delay	Remarks
1.	Closing of Cash Book	31 March	31.03.2003		
2.	Final Adjustment	31 May	31.03.2003		
3.	Compilation of Final Accounts & Balance Sheet	30 June	29.06.2003	•	
4.	Commencement of audit by the DACR Party	15 July	01.08.2003	16 days	Delay by the AUDIT
5.	Completion of audit by the DACR Party	15 September	15.10.2003	1 month	Delay by the AUDIT
6.	Submission of draft audit report by the audit party	30 September	21.01.2004	3 months & 21days	Delay by the AUDIT
7.	Submission of comments by the University	15 October	16.02.2004	4 months & 1 day	There is actual delay of 10 days
8.	Issue of SAR (English Version)	31 October	05.05.2004	4 months	Delay by the AUDIT
9.	Issue of SAR (Hindi Version)	15 November	11.06.2004	3 months & 15 days	Delay by the AUDIT
10.	Translation of accounts in Hindi, Printing & Binding etc.	30 November	22.06.2004	6 months & 22 days	There is no delay as the actual time taken is 11 days against 15 days
11.	Submission of Accounts & audit report to the Ministry	1 December	24.06.2004	5 months & 23 days	The report was submitted within 2 days

ANNEXURE-X

STATEMENT SHOWING DELAY IN SUBMISSION OF ANNUAL REPORTS & ANNUAL ACCOUNTS OF JMI FOR THE YEAR 2003-2004 TO THE MINISTRY

SI. No.	Stage involved in completion of the work	Normative time limit	Actual time taken	Period of delay	Remarks
1.	Closing of Cash Book	31 March	31.03.2004	•	
2.	Final Adjustment	31 May	31.05.2004		
3.	Compilation of Final Accounts & Balance sheet	30 June	25.05.2004	i ugel	
4.	Commencement of audit by the DACR Party	15 July	23.06.2004	· made	
5.	Completion of audit by the DACR Party	15 September	11.08.2004	To del Mina	
6.	Submission of draft audit report by the audit party	30 September	13.10.2004	13 days	Delay by the AUDIT
7.	Submission of comments by the University	15 October	03.11.2004	18 days	There is actual delay of 3 days
8.	Issue of SAR (English Version)	31 October	23.02.2005	4 months	Delay by the AUDIT
9.	Issue of SAR (Hindi Version)	15 November	06.05.2005	3 months & 15 days	Delay by the AUDIT
10.	Translation of accounts in Hindi, printing & Binding etc.	30 November	15.05.2005	4 months & 10 days	There is no delay as the actual time taken is 9 days against 15 days
11.	Submission of Accounts & audit report to the Ministry	1 December	11.04.2005 & 16.05.2005	4 months & 15 days	There is no delay as the report was submitted next day

ANNEXURE-XI

JAMIA MILLIA ISLAMIA JAMIANAGAR, NEW DELHI-110025 Phones: 6841240, 6831717 Fax: 6912489

Finance & Accounts Office

N.U SIDDIQUI FINANCE OFFICER

No. A-1/FO/J.M.I./2001

10th May, 2001

Dear Shri Dass,

Kindly refer to this Office DO letter No. JMI/FO/2001 dated 15th February 2001 and subsequent reminders dated 2nd March 2001 regarding certified copy of the Annual Accounts along with Audit Report for the year 1999-2000. The said accounts and the audit report has not been received so far. The University has received several reminders from the Ministry of HRD and the UGC on this account.

It may be mentioned here that as per time schedule prescribed by the Ministry the accounts are required to be sent to the Ministry of HRD latest by 31st December 2000. Further delay in submission of annual accounts may result in non-payment of grant to the University by the UGC which may not be desirable.

May I request you to kindly look into the matter and send the certified copy of the accounts along with the audit report to this office for onward transmission to the Ministry of HRD for laying the same on the table of the Parliament.

With regards,

Yours sincerely,

Sd/-

(N.U. Siddiqui)

SHRI H.P. DASS DGACR DGACR Bldg., I.P. Estate, New Delhi

Copy for information to:

- Shri K.L. Nandwani
 Under Secretary (U), Min. of HRD, Deptt. Of Education & Higher
 Education, Government of India, Shastri Bhawan, New Delhi-1
- Shri C.K. Kapahi
 Under Secretary, University Grants Commission
 Bahadurshah Zafar Marg, New Delhi-2

Sd/-Finance Officer

ANNEXURE-XII

JAMIA MILLIA ISLAMIA JAMIANAGAR, NEW DELHI-110025 Phone: 6831717-Fax:6841240

Finance & Accounts Office

N.U. SIDDIQUI FINANCE OFFICER

JMI/2001

13th March, 2002

Dear Madam,

I am to invite a reference to my letter No. JMI/Accounts/A-51/2001/549 dated 25.07.2001 under which Annual Accounts for the year 2000-2001 have been forwarded to your office. Your office has deputed an Audit Party to review the Accounts, which examined the accounts from 19.09.2001 to 11.01.2002. The draft SAR was received from your office *vide* letter No.AMG4/2-2/SAR/JMI/dated 2000-01/697 dated 4.01.02. We have already sent out comments *vide* letter No. JMI/FC/Audit-2000-2001/2002 dated 24.1.2002. The final report and the Audit Certificate are still awaited. The Ministry of Human Resource Development *vide* letter No.F-6-3/2001 DESK(U) dated 11.2.2002 (copy enclosed) is pressing hard for the submission of the certified Annual Accounts and the audit report.

The time schedule prescribed for the laying of the Accounts on the Table of the Parliament was 31.12.2001. The matter has already been delayed considerably.

May I request you to please look into the matter and arrange to send the Audit Report along with the certified copy of the accounts at the earliest so that it could be submitted to Ministry of HRD for necessary action.

With regards,

Yours sincerely,

Sd/-

(N.U. SIDDIQUI)

MRS. POONAM CHAUDHARY
Dy. Director of Audit (AMG IV)
Office of the Director General of Audit
Central Revenue, I.P. Estate,
New Delhi

ANNEXURE-XIII

JAMIA MILLIA ISLAMIA
(A Central University by an Act of Parliament)

Finance Office

Maulana Mohammed Ali Jauhar Marg, New Delhi-110025 Tel. 6841240, 6831717 Fax: 00-91-11-6912489 Grams: JAMIA

N.U. SIDDIQUI FINANCE OFFICER

NO. F. IAO/FO/IMI/2002

15th April, 2002

Dear Mrs. Chaudhary,

Kindly refer to this office DO letter No. JMI/FO/ 2001 dated 13.03.2002 regarding Audit Report and the certified copy of the Annual Accounts for the financial year 2000-01.

As already intimated, the last date for submission of above documents to Ministry of Human Resource Development and the UGC was 31st December 2001. This office has again received reminders from the Ministry and the UGC (copy of Ministry's letter dated 26.03.2002 is enclosed).

May I request you again to please look into the matter and arrange to send the certified copy of the Accounts and the Audit Report at the earliest so that the same could be submitted to Ministry of Human Resource Development for necessary action.

With regards,

Yours sincerely,

Sd/-

(N.U. SIDDIQUI)

MRS. POONAM CHAUDHARY Dy. Director of Audit (AMG IV) of the DGACR I.P. Estate, New Delhi

Copy to:

- 1. SHRI K.L. NANDWANI, Under Secretary Ministry of H.R.D.& Higher Education, Govt. of India, Shashtri Bhawan, New Delhi-110001
- SHRI C.K. KAPAHI, Under Secretary University Grants Commission Bahadurshah Zafar Marg, New Delhi-110002

Sd/-(N.U. SIDDIQUI)

ANNEXURE-XIV

JAMIA MILLIA ISLAMIA JAMIANAGAR, NEW DELHI-110025

Phone: 6831717-Fax: 6841240

Finance & Accounts Office

N.U. SIDDIQUI FINANCE OFFICER

JMI/FO/2003

13th January, 2003

Dear Madam,

Kindly refer to my letter No. JMI/ACCTT/A-51/2002/379-80/10/7/2002 dated 10.7.2002 under which Annual Accounts for the year 2001 were forwarded to your office. An Audit Party was deputed by your office to review the accounts from 4.9.2002 to 1.10.2002. The draft SAR was also received from your office on 26.11.2002 *vide* your D.O. letter No. AMG-IV/2-2/SAR/JMI/2001-02/593 dated 11.11.2002 for verification of facts and figures in the Draft Report. We have sent our comments *vide* letter No. JMI/FLO/Audit 2001-2002 dated 18.12.2002. The final report and audit certificate are still awaited.

The time schedule prescribed for laying of the Accounts on the Table of the Parliament was 31.12.2002 which could not be followed.

May I request you to please look into the matter and arrange to send at the earliest Audit Report alongwith. Hindi version and certified Accounts so that it could be submitted to Ministry of HRD for further necessary action.

With regards,

Yours faithfully,

Sd/-

(N.U. SIDDIQUI)

MRS. POONAM CHAUDHARY
Dy. Director of Audit (AMG IV)
Office of the Director General of Audit
Central Revenue
I.P. Estate, New Delhi-110002.

Copy forwarded for information to:

- (1) Mr. K.L. Nandwani, Under Secretary (U) Min. of Human Resource Development Shastri Bhawan, New Delhi-110001.
- (2) Dr. Gurbakhs Singh, Joint Secretary University Grants Commission Bahadurshah Zafar Marg, New Delhi.

Sd/-

(FINANCE OFFICER)

JMI/IAO/AR-TA/02-03/PB-215

May 19, 2004

Dear Madam,

We are thankful for sending the SAR and Audit Certificate for the year 2002-03 in English version only *vide* your letter no AMG-IV/2-2/SAR/2002-03/157 dated 5.5.2004. However the Hindi version is awaited.

May I request you to please sent the same at the earliest so that accounts alongwith Audit Report both in Hindi and English version could be got printed and submitted to Ministry of HRD for laying on the Table of the Parliament.

With regards,

Yours sincerely,

Sd/-

(N.U. Siddiqui)

To

Ms.Tanuja Mittal
Dy. Director
Office of the DGACR
I.P. Estate
New Delhi-110 002

JAMIA MILLIA ISLAMIA (Central University by an Act of Parliament)

Maulana Mohammed Ali Jauhar Marg, New Delhi-110 025 Tel: 26981240, 26981717 Ext. 1301,1302 Fax: 91-011-2982489

E.mail: nusiddiqui350@hotmail.com

N.U. SIDDIQUI, FINANCE OFFICER

No. JMI/IAO/SAR/2002-03

To, The Dy. Director (AMG IV) Office of the DGACR I.P. Estate New Delhi- 110002

Subject: SAR on the audit of Accounts of JMI for the year 2002-03

Madam,

On a personal visit to AMG Section it has been intimated that the following information/compliance is required:

(i) It was observed by the Audit that Accounts for the year 2002-03 have not been complied on the approved format prescribed by Ministry of Finance circulated by the DGACR.

In this regard it is mentioned that we will try to adopt the format for compilation of Accounts from next year's Accounts.

(ii) It has been pointed out that copy of resolution/minutes under which the Accounts were approved by the competent authority have not been enclosed with the Accounts in compliance to the observations a copy of the minutes of the competent authority i.e. Finance Committee approving the Accounts is enclosed herewith.

May I request you to kindly issue the final audit report along with Audit Certificate (in Hindi & English version) at the earliest so that it may be submitted to Ministry of HRD for laying it before the Parliament.

Thanking you,

Yours faithfully,

Sd/-

(N.U. Siddiqui)

ANNEXURE-XVII

STATEMENT SHOWING DETAILS OF SUBMISSION OF ANNUAL REPORTS AND AUDITED ACCOUNTS OF NATIONAL COUNCIL FOR PROMOTION OF URDU LANGUAGE

Year	Date of submission of annual accounts to DGACR	Date of receipt of Audit Accounts	ipt of ints	Date of submission of Printed Annual Accounts and Audit Report to Ministry	Date when the accounts laid in the Parliament	Delay in laying accounts	Date when the annual reports laid in the Parliament	Delay in laying Annual Reports	
		English Version	Hindi Version				X -	•	
2000-01	03.09.2001	23.03.2002	18.04.2002	13.05.2002	09.05.2003	16 months	17.07.2002	7 months	
2001-02	29.06.2002	07.02.2003	11.03.2003	14.05.2003	30.07.2003	7 months	06.05.2003	4 months	
2002-03	24.06.2003	08.03.2004	11.05.2004	12.08.2004	14.12.2004	11 months	14.12.2004	12 months	
2003-04	20.09.2004	06.04.2005	20.05.2005	15.06.2005	Is being laid	8 months	Is being laid	8 months	
					shortly	(Approx)	shortly	(Approx)	
2004-05	12.07.2005		Audit being conducted	onducted					

MGIPMRND-5732LS-28-03-2006.